

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.433**  
**CP/87/ND/2023**

**IN THE MATTER OF:**

Upma Ravinder Goyal	...	Applicant
Versus		
Jai Vindhya Impex Private Limited	...	Respondent
	...	

**under Section 241-242**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Mr. Sharad Rajwanshi, Mr. Ankita Sharma, Advs.
For the Respondent	:	

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Heard Ld. Counsel appearing on behalf of the Applicant. This tribunal vide order dated 16.05.2023 directed the Applicant/petitioner to produce the documentary proof regarding 50% shareholding. Today, Counsel for the Applicant submitted that they complied with the order dated 16.05.2023 and the same is available on the DMS portal. Heard. Issue notice to the Respondents returnable by **04.06.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**